

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No.168 of 2017 (SZ)

Applicant(s)

Respondent(s)

Mrs. R. Doraisamy
102, Sangam Apartments
Beracah Road, Secretariat
Colony, Kilpauk, Chennai

1. The Department of Environment, rep. by its
Director, Chennai
2. The Greater Chennai Corporation, rep. by its
Commissioner, Chennai

Counsel appearing for applicant

Counsel appearing for respondents

M/s. Yogeshwaran
Neha Miriam Kurian

Mr. E. Manoharan
P. Velmani for R1
Mr. Suriyaprakash for R2

Note of the Registry	Orders of the Tribunal
Item No.17	<p>Date: 19th September, 2017</p> <p>Mr.Surya Prakash, learned counsel appearing for the Greater Chennai Corporation submits that the 1st and 2nd prayer made by the applicant regarding the felling of trees in Beracah Road, Secretariat Colony, Kilpauk, Chennai, there is no such proposal by the Corporation. He also undertakes that Corporation will take all the steps to preserve the trees and the said statement is recorded. Accordingly, the 1st and 2nd prayer are ordered.</p> <p>In so far as the 3rd prayer for a direction to evolve and implement a scheme for protection and maintenance of avenue trees in the City of Chennai within a time frame, we direct the Corporation to frame a scheme and submit the same to this Tribunal on the next date of hearing.</p> <p>It is informed that the said 3rd Prayer in this application is similar to the subject matter dealt in Application No.159 of 2014 pending</p>

before the second court of this Tribunal. Therefore, this application is directed to be posted along with the Application No.159 of 2014 before the second court.

....., JM
(Justice Dr. P. Jyothimani)

.....,EM
(Shri P.S. Rao)

